

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 4286
TO BE ANSWERED ON 21.03.2018**

GONDIA-JABALPUR AND KATANGI-TIRODI BROAD GAUGE LINES

†4286. SHRI BODHSINGH BHAGAT:

Will the Minister of RAILWAYS be pleased to state:

- (a) the present status of construction of Gondia-Jabalpur and Katangi-Tirodi broad gauge lines along with the details thereof;**
- (b) whether the contractors concerned have suspended construction due to GST and the construction work is getting obstructed as the case is under appeal in court;**
- (c) if so, the details thereof;**
- (d) whether the construction work of the said broad gauge lines are likely to be completed on schedule : and**
- (e) if so, the time by which it is likely to be completed and if not, the reasons therefor?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

- (a) The present status of construction of Gondia-Jabalpur gauge conversion and Katangi-Tirodi new line is as under:-**

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Gondia-Jabalpur gauge conversion:-

Gondia-Balaghat section (42 Km), Balaghat-Katangi section (47 Km) and Nainpur-Jabalpur section (113 Km) have been completed and commissioned. Gauge conversion between Balaghat to Samnapur (17 Km) has been completed in January 2018 and Commissioner of Railway Safety (CRS) has issued authorization for running of trains. In remaining section Samnapur-Nainpur (60 Km), work has been taken up.

Katangi-Tirodi new broad gauge line-

Katangi-Tirode (15.36 Km) was sanctioned as MM to Gondia-Jabalpur GC project in 2011. The work for construction of Katangi-Tirodi new broad gauge line has been taken up.

- (b) & (c) GST related problem has been resolved. However, in this particular project, agency has approached Hon'ble High Court, Nagpur, and the matter is subjudice.**
- (d) & (e) Every Railway project requires a number of clearances from various Ministries and Departments of State/Central Governments. These, inter-alia, include clearances inherent to land acquisition, forestry clearance and permission for crossings, Court case etc. which are part of project execution. In addition, as per the prevailing system, funds are allocated on yearly basis, based on progress of the project, land acquisition etc. Hence, no time-frame has been fixed for completion of this project.**